

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 16
(CAA)-272(PB)/2017

IN THE MATTER OF:

Touchstone Holdings Pvt. Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 26.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Afnaan Siddiqui, Adv.

For the Objectors

Ms. Aastha Trivedi & Ms. Gurnesha Bhamra,
Adv.

For the ITD

Ms. Laxmi Gurung, Standing Counsel for ITD


For the RD & OL


Mr. Ayush Yesudas & Ms. Tania Sharma, Adv.

ORDER

On the withdrawal application filed by the Petitioner Company, since some of the shareholders of the company having stated that they have objection against withdrawal of this Scheme without taking approval from the shareholders, the Petitioner counsel has stated that he will take necessary steps by next date of hearing.

List this matter for hearing on **21.10.2020**.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)